

ing No. 5/44/67-AEInd II dated the 3rd June, 1963, copies of which are available in the Parliament Library. The Commission was not requested to institute a regular inquiry in regard to fair selling prices of agriculture machinery other than tractors.

Bokaro Steel Plant

5698. SHRI P. N. SOLANKI :
SHRI RAMACHANDRA J.
AMIN :
SHRI D. R. PARMAR :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that Bokaro Steel Plant has suffered heavy loss ;

(b) whether it is also a fact that it was due to the differences between some top officials of the Government of India ; and

(c) the estimated value of the loss ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) :
(a) No, Sir.

(b) and (c). Do not arise.

Rewards to Persons Averting Railway Accidents

5700. SHRI KIKAR SINGH :
SHRI ONKAR LAL
BERWA :
SHRI DEVEN SEN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the proposal to give rewards to persons who had risked their life in averting big Railway accidents has been finalised ;

(b) if so, the details of the conclusions ; and

(c) the criteria to decide the type/size of reward for averting a particular accident ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). The General Managers of Railways already have powers to grant reward upto Rs. 2000/- in each individual case.

(c) There are no hard and fast criteria. Each case is dealt with on its merits by the General Manager concerned.

Foreigners in Foreign Owned Industrial Units

5701. SHRI D. R. PARMAR :
SHRI GUNANAND
THAKUR :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the number of foreigners in foreign-owned industrial units in India in the salary groups of Rs. 5,000 ;

(b) the names of the industrial concerns and the total number of foreigners employed ; and

(c) the steps Government propose to take to step up Indianization in this salary group ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) As on 1st January, 1968 foreign owned/controlled companies in India employed 1027 non-Indians in the salary-group of above Rs. 5000 as compared to 1072 non-Indians as on 1st January, 1967.

(b) The information is confidential.

(c) Government have been using the method of persuasion in implementing its policy of Indianization of staff in foreign firms, consistent with the latter's need for technical expert possessing specialised knowledge.

Ticketless Travel

5702. SHRI D. R. PARMAR :
SHRI GUNANAND
THAKUR :

Will the Minister of RAILWAYS be

pleased to state :

(a) whether Government are aware of the increased number of ticketless travel on Indian Railways ;

(b) whether it is a fact that the more the ticket-checkers are employed, the more ticketless persons travel due to the fact that all the relations of Railway employees are enjoying the benefit of ticketless travelling ;

(c) whether it is also a fact that the most of the Railway employees are engaged in collecting money from these ticketless people ; and

(d) the special steps taken by Government to check ticketless travel on Indian Railways ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) This is not a fact.

(c) Ticketless passengers when detected are required to pay the charges due only to those railway employees who are authorised to collect such charges.

(d) Frequent surprise checks on various sections and massive checks at important junction stations by mobilising a large number of ticket checking staff, R. P. F. and Government Railway Policepersonel accompanied by Railway Magistrates, are being conducted.

Instructions have also been issued to Railways to associate village elders, boy scouts, students and volunteers from Social Service Organizations in the conduct of checks on ticketless travel.

Efforts are being made to tackle this problem by carrying out a campaign against ticketless travel through newspapers, radio, posters etc.

As students have been figuring prominently in this problem, various measures have been adopted to make them realize

that ticketless travel is a social evil. Apart from taking up the matter through the heads of educational institutions, lectures on the subject have been arranged by retired senior Railway officers in educational institutions.

An amendment of the Railway Act to provide for more stringent penalties for ticketless travel is in hand.

Bringing of Girls for Immoral Purposes from outside Delhi

5703. SHRI SHIVA CHANDRA JHA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Government are aware that for immoral purposes, the girls from outside are brought into Delhi ;

(b) if so, how many were brought between the period from January-March, 1969 ; and

(c) the steps taken by Government to check this and with what success ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA) : (a) and (b). No, Sir.

(c) Does not arise.

Licences to Tata Industrial Group

5704. SHRI SHIVA CHANDRA JHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that new licences have been issued to the Tata Industrial Group between January-March, 1969 ;

(b) if so, for what purposes and the reasons therefor ; and

(c) whether Government have received new complaints against this industrial group within January-March 1969, if so, the details